

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT – 2**

ITEM No.202  
**CP(IB)/146(AHM)2023**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

ICICI Bank

.....Applicant

Vs

John Energy Limited

.....Respondent

**Order delivered on: 16/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Manish Bhatt, Sr. Adv. a.w Rohit Gupta, Adv. & Mr. Mustafa Kachwala, Adv. & Mr. Shantam Mandhyan, adv.

For the Respondent

: Mr. Navin Pahwa, Sr. Adv. a.w Ms. Pragati Bansal, Adv. and Mr. Ravi Pahwa, Adv.

For the Investor

: Mr. Saurabh Soparkar, Sr. Adv.

**ORDER**

Heard Learned Senior Counsel for the applicant, respondent and investor. The applicant stated that they have not agreed to any OTS proposal. Ld. Sr Counsel for Applicant is directed to file objection if any by way of written statement today itself. Learned Senior Counsel for the Investor is directed to file short note today itself. The Ld. Counsel for the investor agreed to extend the FD submitted till 15.05.2024 which is held without any charge to the financial creditors as per Hon' ble NCLAT order.

Order is reserved.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**